

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY HON'BLE MEMBER (TECHNICAL) TMT. T.KRISHNA VALLI HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(C/ACT)/16 /KOB/2024
SECTION	SEC. 241 & 242 C/ACT
NAME OF PARTIES	MINI BABY V/S CEECON READY MIX PRIVATE LIMITED 5 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	ISAAC THOMAS SAURAV SUNIL
RESPONDENTS ADVOCATE/ PROFESSIONAL	

4th JULY 2024

ORDER

CP(C/ACT)/16/KOB/2024

This is a CP bearing No. 16/KOB/2024 filed by the Petitioner under Section 241 & 242 of the Companies Act, 2013 read with Rule 81 of the NCLT Rules, 2016 seeking various reliefs under the Prayer Clauses. In the said Petition, the Petitioner has arrayed 6 respondents as parties.

Learned Counsel, Mr. Isaac Thomas appears physically on behalf of the Petitioner and pressed for Interim Relief clause (a), which reads as under: -

"Direct the Respondents to maintain Status quo of the Board and shareholding pattern as on 06.06.2024 until further orders"

After careful consideration of the submissions of the Learned Counsel appearing for the Petitioner, this bench feels it fit and proper to grant the Interim Relief clause (a), as prayed for in the present petition. Hence, we direct the respondents to maintain status quo of the Board and shareholding pattern as on 6.6.2024 of the 1st respondent company, until further orders.

(2)

Meanwhile, the Petitioner is directed to issue notice to the Respondents by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice and petition on the Respondents at least three days before the next date of hearing. Registry is also directed to issue notice to the all respondents, who have been arrayed as the respondents in the present Petition, returnable on **09.08.2024**.

Respondents are at liberty to file reply affidavit if any, within a period of 3 weeks, after serving copy of the same on the other side. Rejoinder, if any, be filed within 2 weeks thereafter, after serving copy on the Counsel appearing for the Petitioner.

List this matter for further consideration on **09.08.2024**.

Sd /—

RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)

Sd /—

T.KRISHNA VALLI
MEMBER (JUDICIAL)

Notice
4/7/24
SR